

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 107/2010

This the 16th day of April, 2010

Hon'ble Mr. M. Kanthalah, Member (J)

Manju Lata Pandey aged about 49 years d/o Sri R.P.Pandey, r/o C/o R.K. Pandey, 56 N/2, Road Lal Bangla near Poonam Cinema Kanpur (presently posted as TGT English in Kendriya Vidyalaya No.1, AFS Chakeri , Kanpur..

Applicant

By Advocate: Sri A.P. Singh

Versus

1. Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi through its Chairman.
2. Commissioner, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
3. Education Officer, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
4. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Aliganj, Lucknow.
5. Principal, Kendriya Vidyalaya No.1, AFS, Chakeri, Kanpur.
6. Smt. Shalini Asthana, w/o Mr. Puneet Saxena, through Principal Kendriya Vidyalaya No.1, AFS, Chakeri, Kanpur

Respondents

By Advocate: Sri P. Awasthi for Sri Rajendra Singh

ORDER (ORAL)

Hon'ble Mr. M. Kanthaiah, Member (J)

Heard both sides.

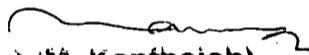
2. The applicant has filed O.A. to set aside the impugned transfer order dated 31.7.2009 passed by respondent No. 3 and impugned relieving order dated 6.8.2009 passed by respondent No.5 and also directing the 5th respondent permitting him to perform her duties to the post of TGT English in Kendriya Vidyalaya No.1, AFS Chakeri Kanpur and also with a direction to the 4th respondent to forward his representation dated 29.7.2009 to the 2nd respondent who is the competent authority for consideration of his representation and also other reliefs. The respondents have not filed any counter affidavit and sought time.
3. At the stage, learned counsel for applicant submits that he is restricting his claim in respect of prayer No. (c) i.e. forward his representation dated



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29.7.2009 by the 4th respondent to the to the 2nd respondent who is competent authority for consideration of his representation and it is also the case of the applicant that office of the 4th respondent is situated in Lucknow which comes under the jurisdiction of this Bench of the Tribunal.

4. When the applicant is restricting her claim against the 2nd respondents on the ground that she made representation dated 29.7.2009 to him for forwarding her representation to the 2nd respondent but the same is still pending without forwarding and as such if a direction is given to the 4th respondent for forwarding her representation to the competent authority i.e. 2nd respondent, the purpose of O.A. would be served. In view of the above circumstances, without going into the merit of the case, O.A. is disposed of with a direction to the respondent No. 4 to forward the pending representation of the applicant dated 29.7.2009 to the 2nd respondent within one week from the date of receipt of copy of this order and to pass the reasoned order on the representation of the applicant as per rules as early as possible. No costs.


(M. Kanthaiah)
Member (J)

16.04.10

HLS/-